

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00136/2021**

Chandigarh, this the 09th of February 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Jagjeet Singh aged 93 years son of Sh. Gurmukh Singh, R/o House No. 17/C, Sunny Enclave, Kharar, District SAS Nagar, Mohali, Punjab – 140301.

....Applicant

(BY: Mr. Malkit Singh Jandiala, Advocate)

Versus

1. Union of India, through Secretary, Department of Information and Broadcasting, Dr. Rajendra Prasad Road, Shastri Bhawan, New Delhi – 110001.
2. Ministry of Personal, PG & Pension, Department of Pension, A.G.C.R. Building, I.P. Estate Indraprastha New Delhi Kotwali Central – 110002
3. Central Pension Accounts Officer, Ministry of Information and Broadcasting, A.G.C.R. Building, I.P. Estate Indraprastha New Delhi Kotwali Central – 110001.
4. State Bank of India through its Chief Manager, Centralized Pension Processing Centre, 2nd floor SBI Building Chandni Chowk, Delhi – 110006.

... .Respondents

(BY: Mr. Sanjay Goyal, Advocate for Respondents No. 1 to 3)

**O R D E R(Oral)****AJANTA DAYALAN, MEMBER (A):**

1. Heard learned counsel for the applicant. He states that the applicant is now 93 years old and is bed-ridden. He also states that the applicant retired in 1985 and was in receipt of pension. However, in 2006 his wife expired and thereafter he was in mental shock. As such, he could not submit his life certificate. Since then his pension has been stopped. He made several representations in 2010 which are attached as Annexures A-1 and A-3 to the O.A. Despite this, no action was taken by the respondents department. Now the legal notice has been served to the respondents on 07.12.2020 (Annexure A-6). However, his pension has not been restarted as yet. He, therefore, pleads that directions may be issued to the respondents to restart his pension.

2. Issue notice to the respondents.

3. Mr. Sanjay Goyal, Sr. Central Govt. Standing Counsel appears and accepts notice on behalf of Respondents No. 1 to 3. He does not object to this limited prayer of the learned counsel for the applicant.

4. In view of the above, I hereby direct the respondents to consider the representations of the applicant, attached as Annexures A-1 and A-3, as well as the legal notice dated 07.12.2020 (Annexure A-6), and take necessary action within a



period of two months from the date of receipt of a certified copy of this order. The O.A. is disposed of in the above terms.

5. Needless to mention that this order does not reflect any opinion or expression on the merit of the case.

**(AJANTA DAYALAN)
MEMBER (A)**

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